

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 21 of 2018

Ram Nandan Singh --- --- Appellant
Versus
Asstt. / Dy. Commissioner of Income Tax,
Central Circle, Ranchi --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Rakhi Sharma, Advocate
For the Respondent: Mr. Rahul Lamba, Advocate

04/07.07.2020 Ms. Rakhi Sharma for the appellant and Mr. Rahul Lamba for the Respondent Income Tax Department are present through Video Conferencing.

2. There is one defect surviving to be removed in this appeal.
 - i. Original communicated copy of impugned order may be filed.
3. As prayed for, two weeks' time is allowed to the learned counsel for the appellant to remove the surviving defect, failing which this appeal shall stand rejected without further reference to the Bench.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/